

(v) Airport Restaurant at Agra & Varanasi.

(vi) A proposal for a hotel at Agra.

#### **Rupee Trade with USSR**

1140. SHRI BISWA GOSWAMI: Will the Minister of FINANCE be pleased to state:

(a) the total credit for India owing to surpluses achieved by India in its trade with USSR and the interest on these surpluses that will accrue to it annually; and

(b) the consequences of increasing accumulations of these credits on India's hanging position in future trade between the two countries?

THE MINISTER OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): (a) and (b) At the moment the Soviet Union has rupee surpluses which are being used for purchases from India. The balance of trade between India and the USSR has been fluctuating over the years. These fluctuations—whether surpluses or outstandings—are adjusted over a period of time through the mechanism of a Central Account maintained by RBI under the Trade Agreement subsisting between the two countries.

#### **Appointment of Joint auditors in Oil India Ltd.**

1141. SHRI ARABINDA GHOSH: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that M/s. Singhanian & Co., 19 Chowringhee Road, Calcutta-13 and M/s. Sarma & Co., B/2, Kiron Sankar Roy Road, Calcutta-1 have been appointed as Joint auditors of Oil India Ltd., etc.;

(b) if so, whether their eligibility as Auditors has been considered by the Company and Comptroller and Auditor General of India if, not, what are the reasons therefor; and

(c) whether the reputed and established Arms of Chartered Accountants in the Eastern region were debarred

from appointment as Auditors and if I so, what were the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S. M. KRISHNA): (a) and (b) M/s. S. K. Singhanian & Co. Chartered Accountants, Calcutta and M/s. Sarma & Co., Chartered Accountants/Calcutta were appointed as Joint statutory auditors of Oil India Ltd. for the year 1982-83 by the Company Law Board. M/s. S. K-Singhanian & Co. were appointed for the second term for the year 1983-84. However, M/s. Sarma & Co., were not appointed for 1983-84. These appointments were made on the advice of the Comptroller & Auditor General of India.

(c) No such firm is debarred from appointment as auditors for Government companies under Section 619(2) of the Companies Act.

#### **Availability of opportunity to Ex-servicemen to start Small Industries**

1142. SHRI SHANKARRAO NARAYANRAO DESHMUKH Will the Minister of DEFENCE be pleased to state :

(a) what opportunities are available to ex-servicemen in order to start small industries in industrial areas and employment opportunities either in public or private sector;

(b) whether Government provide the capital cost for starting the small scale industry to the ex-servicemen, who are always without capital; and

(c) whether these ex-servicemen are allotted land in accordance with the rules or denied-the, benefit because of their low income?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH): (a) to (c) Ex-Servicemen are assisted in finding opportunities for setting up their own small scale industries, and also for securing employment in public and private sector undertakings. In so far as employment is concerned, the ex-servicemen are provided various facilities/concessions such as reservation in post/services in Central Government Departments and

Public Sector Undertakings, as well as in many of the State Governments and State Public Sector Undertakings; relaxations in upper age limits and

relaxation in educational qualifications etc. The Central Govt, have provided the following reservation for ex-servicemen:

Type of posts	Central Government	Public Sector Undertaking
(a) Group 'C'	10	14-J%
(b) Group 'D'	20	244%
(c) Group 'A and 'B'	10% of posts of the level of Assistant Commandants in Central Para Military Forces.	

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Reservation in State Govts. vary from 2 per cent to 20 per cent from State to State.

2. As the chances for getting employment for ex-servicemen are limited, they are encouraged to start their own self-employment ventures by setting up small scale industries. For this purpose, ex-servicemen are provided financial assistance by Nationalised Banks and State Financial Corporations. Interest subsidy is provided to the ex-servicemen by Rajya Sainik Boards/Zila Sainik Boards if the Project reports for setting up of industries are prepared in consultation with Rajya/Sainik Boards and the cases for grant of loans from the Banks etc. are also processed through Rajya/Zila Sainik Boards. There is an industrial cell also in the Directorate General of Resettlement to provide necessary technical guidance to the ex-servicemen in the selection of the industry and preparation of project reports etc. Some of the State Govts/Union Territories administration have also provided reservation in allotment of industrial plots/sheds in their respective industrial areas. These reservations vary from 5 per cent to 15 per cent in different States. Small scale industrial units set up by ex-servicemen are also entitled to 10 per cent subsidy on the cost of their products to be purchased by Ministry of Defence, Inter-Services Organisations and Services Headquarters. This has been done to enable those units to compete in the open market.

#### **Suggestions made by the Economic and Scientific Research Foundation**

1143. SHRI ASHWANI KUMAR: Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware of the suggestions made by the Economic and Scientific Research Foundation to the effect that India should get ready to keep the Euro-currency market to meet foreign exchange requirements;

(b) if so, whether Government have considered the suggestions in all their aspects; and

(c) what steps have been taken or are proposed to be taken to implement the same?

THE MINISTER OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): (a) to (c) The Economic and Scientific Research Foundation organised a Workshop on India's Prospects of Raising Euro-Currency Markets Loans on 14th March, 1984. The participants expressed various views on this subject. The Foundation has not sent to Government any specific suggestions for action. If they do so, these will be duly considered on merit.

#### **Trusts engaged in Indological Studies**

1144. DR. LOKESH CHANDRA: Will the Minister of FINANCE be pleased to state: